

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12854/2006

(From the judgement and order dated 31/05/2005 in MFA No. 5166/2002 of
The HIGH COURT OF KARNATAKA AT BANGALORE)

MANAGING DIRECTOR B.M.T.C

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With appln(s) for Amendment of Cause Title and exemption from filing O.T. and
vacating stay and with prayer for interim relief and office report)

Date: 03/03/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR

HON'BLE MR. JUSTICE J.M. PANCHAL

For Petitioner(s) Mr. R.S. Hegde, Adv.

Mr. P.P. Singh, Adv.

For Respondent(s) Mr. Mohan Parasaran, ASG.

Mr. Navin Prakash, Adv.

Mr. B.K. Prasad, Adv.

Mr. D.S. Mahra, Adv.

UPON hearing counsel the Court made the following

ORDER

Since it appears from the office report that the service is complete and the respondent No.1 has also filed its counter affidavit, let the matter be posted for final hearing on a non-miscellaneous day in the month of April, 2008. The petitioner will be entitled, in the meantime, to file rejoinder to the counter affidavit already filed on behalf of the respondent No.1. If the respondent No.2 wishes to file any counter, he may do so within four weeks; rejoinder thereto may be filed within two weeks thereafter.

(Sheetal Dhingra)
Court Master(Radha R. Bhatia)
Court Master